

C O N T E N T S

**Fifteenth Series, Vol. XXXVII, Fifteenth Session, 2014/1935 (Saka)
No. 12, Thursday, February 06, 2014/Magha 17, 1935 (Saka)**

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OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Satpal Maharaj

Shri Jagdambika Pal

SECRETARY GENERAL

Shri S. Bal Shekar

LOK SABHA DEBATES

LOK SABHA

Thursday, February 06, 2014/Magha 17, 1935 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

अध्यक्ष महोदया: प्रश्न काल। प्रश्न संख्या 221, श्री हरिभाई चौधरी।

...(व्यवधान)

11.02 hrs

At this stage, Shri S.P.Y. Reddy, Shri A. Sai Prathap, Shri O.S. Manian, Shri Y.S. Jaganmohan Reddy, Shri A.K.S. Vijayan, Shri M. Venugopala Reddy, Shri Yashvir Singh and some other hon. Members came and stood on the floor near the Table.

अध्यक्ष महोदया: प्रश्न काल चलने दें।

...(व्यवधान)

अध्यक्ष महोदया: प्रश्न संख्या 221, श्री हरिभाई चौधरी।

श्री हरिभाई चौधरी (बनासकांठा) : अध्यक्ष महोदया, गुजरात में चार मंडल हैं, फिर भी जोन का...(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 12.00 noon.

11.03 hrs

*The Lok Sabha then adjourned
till Twelve of the Clock.*

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Madam Speaker in the Chair)

... (Interruptions)

12.0 ¼ hrs

*At this stage, Dr. Manda Jagannath, Shri K. Narayan Rao
and some other hon. Members came and stood on the floor near the Table.*

MADAM SPEAKER: Hon. Members, this is the last Session.

... (Interruptions)

MADAM SPEAKER: Let us run it peacefully.

... (Interruptions)

MADAM SPEAKER: This is the last Session.

... (Interruptions)

MADAM SPEAKER: I appeal to all the hon. Members. Let us run it.

... (Interruptions)

12.01 hrs

*At this stage, Shrimati Harsimrat Kaur Badal and
some other hon. Members came and stood on the floor near the Table.*

12.01 ½ hrs**ANNOUNCEMENT BY THE SPEAKER**
**Motion of No-Confidence in Council
of Ministers**

MADAM SPEAKER: Hon. Members, I have received three Notices of Motion of No-Confidence in the Council of Ministers from Shri M. Raja Mohan Reddy, Shri Sabbam Hari, and Shri Modugula Venugopala Reddy. ... (*Interruptions*) I am duty-bound to bring the Notices before the House. Unless the House is in order, I will not be in a position to count the 50 members who have to stand in their assigned places so that I can ascertain as to whether the leave has been granted or not. ...

(*Interruptions*)

MADAM SPEAKER: Therefore, I request all of you to please go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: Please go back to your seats.

... (*Interruptions*)

MADAM SPEAKER: Please go back to your seats.

... (*Interruptions*)

12.02 hrs

At this stage, Shri A. K. S. Vijayan, Shri Y. S. Jagan Mohan Reddy and some other hon. Members came and stood on the floor near the Table.

MADAM SPEAKER: Hon. Members, please go back to your seats.

... (*Interruptions*)

12.03 hrs

*At this stage, Dr. Mirza Mehboob Beg and some other hon.
Members came and stood on the floor near the Table.*

MADAM SPEAKER: Kindly go back to your seats.

... (Interruptions)

MADAM SPEAKER: Since the House is not in order, I will not be able to bring the Notices before the House.

12.03 ½ hrs**PAPERS LAID ON THE TABLE**

MADAM SPEAKER: Now, Papers to be laid on the Table. Item No. 2, Shri S. Jaipal Reddy.

... (*Interruptions*)

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10477/15/14]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2012-2013.

[Placed in Library. See No. LT 10478/15/14]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Agharkar Research Institute, Pune, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agharkar Research Institute, Pune, for the year 2012-2013.

[Placed in Library. See No. LT 10479/15/14]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2012-2013.

[Placed in Library. See No. LT 10480/15/14]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Brain Research Centre, Manesar, for the year 2012-2013.

[Placed in Library. See No. LT 10481/15/14]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2012-2013.

[Placed in Library. See No. LT 10482/15/14]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2012-2013, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2012-2013.

[Placed in Library. See No. LT 10483/15/14]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Bio Processing Unit, Mohali, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bio Processing Unit, Mohali, for the year 2012-2013.

[Placed in Library. See No. LT 10484/15/14]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10485/15/14]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Astrophysics, Bangalore, for the year 2012-2013.

[Placed in Library. See No. LT 10486/15/14]

- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Statement regarding Review by the Government of the working of the National Research Development Corporation Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the National Research Development Corporation Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 10487/15/14]

- (b) (i) Review by the Government of the working of the Central Electronics Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 10488/15/14]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2012-2013.

[Placed in Library. See No. LT 10489/15/14]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2012-2013.

[Placed in Library. See No. LT 10490/15/14]

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, Noida, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, Noida, for the year 2012-2013.

[Placed in Library. See No. LT 10491/15/14]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2012-2013.

[Placed in Library. See No. LT 10492/15/14]

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Innovation Foundation, Ahmedabad, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Innovation Foundation, Ahmedabad, for the year 2012-2013.

[Placed in Library. See No. LT 10493/15/14]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2012-2013.
[Placed in Library. See No. LT 10494/15/14]
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Kolkata, for the year 2012-2013, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2012-2013.
[Placed in Library. See No. LT 10495/15/14]
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2012-2013, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2012-2013.
[Placed in Library. See No. LT 10496/15/14]
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, India, Allahabad, for the year 2012-2013, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Sciences, India, Allahabad, for the year 2012-2013.
[Placed in Library. See No. LT 10497/15/14]
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata, for the year 2012-2013.

[Placed in Library. See No. LT 10498/15/14]

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Sciences, Bangalore, for the year 2012-2013.

[Placed in Library. See No. LT 10499/15/14]

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2012-2013.

[Placed in Library. See No. LT 10500/15/14]

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10501/15/14]

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Nano Science and Technology, Mohali, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Nano Science and Technology, Mohali, for the year 2012-2013.

[Placed in Library. See No. LT 10502/15/14]

- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10503/15/14]

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री (श्री निनोंग ईरींग): श्री प्रफुल पटेल की ओर से, मैं कंपनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अंतर्गत निम्नलिखित पत्र सभापटल पर रखता हूँ -

- (1)(एक) एन्ड्र्यू यूले एण्ड कंपनी लिमिटेड, कोलकाता के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण ।
- (दो) एन्ड्र्यू यूले एण्ड कंपनी लिमिटेड, कोलकाता के वर्ष 2012-2013 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।
[Placed in Library. See No. LT 10504/15/14]
- (2)(एक) सीमेंट कारपोरेशन आफ इंडिया लिमिटेड, नई दिल्ली के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण ।
- (दो) सीमेंट कारपोरेशन आफ इंडिया लिमिटेड, नई दिल्ली के वर्ष 2012-2013 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।
[Placed in Library. See No. LT 10505/15/14]
- (3)(एक) नेपा लिमिटेड, नेपानगर के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण ।
- (दो) नेपा लिमिटेड, नेपानगर के वर्ष 2012-2013 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।
[Placed in Library. See No. LT 10506/15/14]
- (4)(एक) हिन्दुस्तान पेपर कारपोरेशन लिमिटेड, दिल्ली के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण ।
- (दो) हिन्दुस्तान पेपर कारपोरेशन लिमिटेड, दिल्ली के वर्ष 2012-2013 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।
[Placed in Library. See No. LT 10507/15/14]
- (5)(एक) भारत हैवी इलेक्ट्रिकल्स लिमिटेड, नई दिल्ली के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण ।

- (दो) भारत हैवी इलेक्ट्रिकल्स लिमिटेड, नई दिल्ली के वर्ष 2012-2013 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।
[Placed in Library. See No. LT 10508/15/14]
- (6)(एक) ब्रिज एण्ड रूफ कंपनी (इंडिया) लिमिटेड, कोलकाता के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण ।
- (दो) ब्रिज एण्ड रूफ कंपनी (इंडिया) लिमिटेड, कोलकाता के वर्ष 2012-2013 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।
[Placed in Library. See No. LT 10509/15/14]
- (7)(एक) हिन्दुस्तान साल्ट्स लिमिटेड, जयपुर के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण ।
- (दो) हिन्दुस्तान साल्ट्स लिमिटेड, जयपुर के वर्ष 2012-2013 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।
[Placed in Library. See No. LT 10510/15/14]
- (8)(एक) हैवी इंजीनियरिंग कारपोरेशन लिमिटेड, रांची के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण ।
- (दो) हैवी इंजीनियरिंग कारपोरेशन लिमिटेड, रांची के वर्ष 2012-2013 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।
[Placed in Library. See No. LT 10511/15/14]
- (9)(एक) नेशनल बाइसिकिल कारपोरेशन आफ इंडिया लिमिटेड, मुंबई के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण ।
- (दो) नेशनल बाइसिकिल कारपोरेशन आफ इंडिया लिमिटेड, मुंबई के वर्ष 2012-2013 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।
[Placed in Library. See No. LT 10512/15/14]

(10)(एक) तुंगभद्र स्टील प्रोडक्ट्स लिमिटेड, होसपेट के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण ।

(दो) तुंगभद्र स्टील प्रोडक्ट्स लिमिटेड, होसपेट के वर्ष 2012-2013 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library. See No. LT 10513/15/14]

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Rural Roads Development Agency, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Rural Roads Development Agency, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10514/15/14]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): On behalf of Shri Jyotiraditya M. Scindia, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 10515/15/14]

- (b) (i) Review by the Government of the working of the NTPC Limited, New Delhi, for the year 2012-2013.
- (ii) Annual Report of the NTPC Limited, New Delhi, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 10516/15/14]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Electricity Regulatory Commission, New Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10517/15/14]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission (for State of Goa & Union Territories), Gurgaon, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Joint Electricity Regulatory Commission (for State of Goa & Union Territories), Gurgaon, for the year 2012-2013.

[Placed in Library. See No. LT 10518/15/14]

(4) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Central Electricity Authority (Technical Standards for Connectivity of the Distributed Generation Resources) Regulations, 2013 published in Notification No. File No. 12/X/STD(CONN)/GM/CEA in Gazette of India dated 7th October, 2013.
- (ii) The Central Electricity Authority (Technical Standards for Connectivity to the Grid) Amendment Regulations, 2013 published in Notification No. 12/X/STD(CONN)/GM/CEA in Gazette of India dated 15th October, 2013.

[Placed in Library. See No. LT 10519/15/14]

(5) A copy each of the following Notifications (Hindi and English versions) under Section 182 of the Electricity Act, 2003:-

- (i) The Joint Electricity Regulatory Commission for the State of Goa & UTs (Electricity Supply Code) first amendment Regulations, 2013 published in Notification No. JERC-11/2010 Gazette of India dated 27th August, 2013.
 - (ii) The Joint Electricity Regulatory Commission for the State of Goa & UTs (Procedure for filing Appeal before the Appellate Authority) Regulations, 2013 published in Notification No. JERC-16/2013 Gazette of India dated 9th May, 2013.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (5) above.

[Placed in Library. See No. LT 10520/15/14]

... (*Interruptions*)

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री(श्री निनोग ईरींग) श्री सचिन पायलट की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ -

- (1) वालमार्ट से संबंधित मीडिया रिपोर्टों की जांच करने के लिए पंजाब और हरियाणा उच्च न्यायालय के पूर्व मुख्य न्यायाधीश न्यायमूर्ति मुकुल मुद्गल की अध्यक्षता में गठित एक-सदस्यीय जांच समिति के प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library. See No. LT 10521/15/14]

- (2) कंपनी अधिनियम, 2013 की धारा 470 के अंतर्गत कंपनी (कठिनाइयों का निराकरण) आदेश, 2013 जो 20 सितम्बर, 2013 के भारत के राजपत्र में अधिसूचना सं. का.आ. 2821(अ) में प्रकाशित हुए थे की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library. See No. LT 10522/15/14]

- (3) लागत और संकर्म लेखापाल अधिनियम, 1959 की धारा 40 के अंतर्गत जारी निम्नलिखित अधिसूचनाओं (हिन्दी तथा अंग्रेजी संस्करण) की एक-एक प्रति:-
- (एक) लागत और संकर्म लेखापाल (संशोधन) विनियम, 2013 जो 6 दिसंबर, 2013 के भारत के राजपत्र में अधिसूचना सं. सीडब्ल्यूआर (1)2013 में प्रकाशित हुए थे।
- (दो) लागत और संकर्म लेखापाल (दूसरा संशोधन) विनियम, 2013 जो 6 दिसंबर, 2013 के भारत के राजपत्र में अधिसूचना सं. सीडब्ल्यूआर (2)2013 में प्रकाशित हुए थे।

[Placed in Library. See No. LT 10523/15/14]

12.04 hrs

At this stage, Shri O.S. Manian, and some other hon. Members came and stood on the floor near the Table.

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, Noida, for the year 2012-2013.
- (ii) Annual Report of the Broadcast Engineering Consultants India Limited, Noida, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 10524/15/14]

- (b) (i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2012-2013.
- (ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 10525/15/14]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Press Council of India, New

Delhi, for the year 2012-2013.

[Placed in Library. See No. LT 10526/15/14]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2010-2011.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati, New Delhi, for the year 2010-2011.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT 10527/15/14]

- (5) A copy of the Annual Accounts (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2011-2012, together with Audit Report thereon.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT 10528/15/14]

- (7) A copy of Notification No. S.O. 2693(E) (Hindi and English versions) published in Gazette of India dated 6th September, 2013, specifying the names of channels to be re-transmitted by the cable operators in their cable services and the manner of reception and re-transmission of such channels, mentioned therein, issued under sub-section (1) of Section 8 of the Cable Television Networks (Regulation) Act, 1995.

[Placed in Library. See No. LT 10529/15/14]

... (*Interruptions*)

MADAM SPEAKER: Item No. 8, Shri Pradeep Jain -- not present.

... (*Interruptions*)

अल्पसंख्यक कार्य मंत्रालय में राज्य मंत्री (श्री निनोंग ईरींग): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ-

- (1) कंपनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) -
- (एक) राष्ट्रीय अल्पसंख्यक विकास और वित्त निगम, दिल्ली के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा।
- (दो) राष्ट्रीय अल्पसंख्यक विकास और वित्त निगम, दिल्ली का वर्ष 2012-2013 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library. See No. LT 10531/15/14]

- (2) (एक) राष्ट्रीय अल्पसंख्यक विकास और वित्त निगम, दिल्ली के वर्ष 2010-2011 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (दो) राष्ट्रीय अल्पसंख्यक विकास और वित्त निगम, दिल्ली के वर्ष 2010-2011 के वार्षिक प्रतिवेदन में अंतर्विष्ट सिफारिशों पर की-गई-कार्रवाई ज्ञापन (हिन्दी तथा अंग्रेजी संस्करण)।
- (तीन) राष्ट्रीय अल्पसंख्यक विकास और वित्त निगम, दिल्ली के वर्ष 2010-11 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (3) उपर्युक्त (2) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारणों को दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library. See No. LT 10532/15/14]

12.04 ½ hrs**PUBLIC ACCOUNTS COMMITTEE
92nd to 100th Report**

डॉ. मुरली मनोहर जोशी (वाराणसी): अध्यक्ष महोदया, मैं लोक लेखा समिति (2011-12) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ :-

- (1) 'स्वीकृत अनुदानों और प्रभारित विनियमों (2011-2012) से अधिक व्यय' के बारे में 92वां प्रतिवेदन।
- (2) नागर विमानन मंत्रालय से संबंधित 'भारत में नागर विमानन का कार्य-निष्पादन' के बारे में 93वां प्रतिवेदन।
- (3) नागर विमानन मंत्रालय से संबंधित 'सरकारी-निजी भागीदारी का कार्यान्वयन-इंदिरा गांधी अंतर्राष्ट्रीय विमान पत्तन, दिल्ली' के बारे में 94वां प्रतिवेदन।
- (4) वित्त मंत्रालय (वित्तीय सेवाएं विभाग) से संबंधित 'कृषि ऋण माफी और ऋण राहत योजना, 2008 के कार्यान्वयन' के बारे में 95वां प्रतिवेदन।
- (5) वित्त मंत्रालय (राजस्व विभाग) से संबंधित 'वित्त मंत्रालय द्वारा सांविधिक उपबंधों का उल्लंघन: संसदीय अनुमोदन के बिना धन वापसी पर ब्याज पर उपगत व्यय' के बारे में 96वां प्रतिवेदन।
- (6) पर्यावरण और वन मंत्रालय से संबंधित 'पर्यावरण और वन मंत्रालय का कार्य-निष्पादन' के बारे में 57वें प्रतिवेदन (15वीं लोक सभा) पर की-गई-कार्रवाई संबंधी 97वां प्रतिवेदन।
- (7) वित्त मंत्रालय से संबंधित 'गैर-चयनित लेखापरीक्षा पैराओं (2010-2011) पर की-गई-कार्रवाई/टिप्पणियों को समप पर प्रस्तुत करने का मंत्रालय/विभागों द्वारा गैर-अनुपालन' के बारे में 58वें प्रतिवेदन (15वीं लोक सभा) पर की-गई-कार्रवाई संबंधी 98वां प्रतिवेदन।
- (8) अंतरिक्ष विभाग से संबंधित 'राष्ट्रीय सुदूरवर्ती संवेदी केन्द्र के कार्यकलाप' के बारे में 60वें प्रतिवेदन (15वीं लोक सभा) पर की-गई-कार्रवाई संबंधी 99वां प्रतिवेदन।
- (9) वाणिज्य और उद्योग मंत्रालय से संबंधित 'भारत में चाय विकास में चाय बोर्ड की भूमिका' के बारे में 65वें प्रतिवेदन (15वीं लोक सभा) पर की-गई-कार्रवाई संबंधी 100वां प्रतिवेदन।

12.05 hrs

COMMITTEE ON PUBLIC UNDERTAKINGS
Action Taken Statements

SHRI JAGDAMBIKA PAL (DOMARIYAGANJ): Madam, I beg to lay on the Table the following Action Taken Statements (Hindi and English versions) of the Committee on Public Undertakings :-

- (1) Statement showing Action Taken by Government on the Observations / Recommendations contained in 19th Report (Fourteenth Lok Sabha) of the Committee on Public Undertakings on the Observations / Recommendations contained in their 10th Report (Fourteenth Lok Sabha) on FCI- Review of export of food grains by Food Corporation of India.
- (2) Statement showing Action Taken by Government on the Observations/ Recommendations contained in 22nd Report (Fourteenth Lok Sabha) of the Committee on Public Undertakings on Observations/ Recommendations contained in their 15th Report (Fourteenth Lok Sabha) on Coal India Limited.
- (3) Statement showing Action Taken by Government on the Observations/ Recommendations contained in 28th Report (Fourteenth Lok Sabha) of the Committee on Public Undertakings on Observations/ Recommendations contained in their 20th Report (Fourteenth Lok Sabha) on WLL services provided by BSNL.
- (4) Statement showing Action Taken by Government on the Observations / Recommendations contained in 8th Report (Fifteenth Lok Sabha) of the Committee on Public Undertakings on the Observations / Recommendations contained in their 21st Report (Fourteenth Lok Sabha) on Airports Authority of India-Review of Infrastructure and Operational Facilities [Based on Audit Para No. 17 of 2007 (Performance Audit) (Commercial) of C&AG of India].

- (5) Statement showing Action Taken by Government on the Observations/ Recommendations contained in 16th Report (Fifteenth Lok Sabha) of the Committee on Public Undertakings on the Observations/ Recommendations contained in their 26th Report (Fourteenth Lok Sabha) on Steel Authority of India Limited.
- (6) Statement showing Action Taken by Government on the Observations / Recommendations contained in 37th Report (Fourteenth Lok Sabha) of the Committee on Public Undertakings on the Observations / Recommendations contained in their 29th Report (Fourteenth Lok Sabha) on Airports Authority of India-Safety and Security Aspects.
- (7) Statement showing Action Taken by Government on the Observations/ Recommendations contained in the 33rd Report (Fourteenth Lok Sabha) of the Committee on Public Undertakings on the Observations/ Recommendations contained in their 30th Report (Fourteenth Lok Sabha) on Indian Railway Catering and Tourism Corporation Ltd.
- (8) Statement showing Action Taken by Government on the Observations/ Recommendations contained in 9th Report (Fifteenth Lok Sabha) of Committee on Public Undertakings on the Observations/Recommendations contained in their 32nd Report (Fourteenth Lok Sabha) on Oil & Natural Gas Corporation Limited - Loss due to Sale of Crude Containing Basic Sediments and Water content above the norms.
- (9) Statement showing Action Taken by Government on the Observations/ Recommendations contained in 17th Report (Fifteenth Lok Sabha) of the Committee on Public Undertakings on the Observations / Recommendations contained in their 34th Report (Fourteenth Lok Sabha) on “Physical and Financial Performance of Power Generating PSUs” - A Horizontal Study.
- (10) Statement showing Action Taken by Government on the Observations / Recommendations contained in the 12th Report (Fifteenth Lok Sabha) of the

- Committee on Public Undertakings on the Observations / Recommendations contained in their 35th Report (Fourteenth Lok Sabha) on Food Corporation of India (based on Audit Para 7.1.1 of Chapter VII of Report No. CA 11 of 2008).
- (11) Statement showing Action Taken by Government on the Observations/ Recommendations contained in the 14th Report of the Committee on Public Undertakings on the Observations/ Recommendations contained in their 1st Report on National Highways Authority of India - Public Private Partnership in Implementation of the Road Projects by NHAI - Delhi-Gurgaon Project. [Based on C&AG Audit Report No. PA 16 of 2008 (Performance Audit)].
- (12) Statement showing Action Taken by Government on the Observations/ Recommendations contained in the 13th Report of the Committee on Public Undertakings on the Observations/Recommendations contained in their 5th Report on National Aluminium Company Limited.
- (13) Statement showing Action Taken by Government on the Observations/ Recommendations contained in 19th Report of the Committee on Public Undertakings on the Observations/ Recommendations contained in their 6th Report on Security, Printing and Minting Corporation of India Limited.
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12.05 ½ hrs

**RULES COMMITTEE
2nd Report**

श्री राजाराम पाल (अकबरपुर): महोदया, लोक सभा के प्रक्रिया तथा कार्य संचालन नियमों के नियम 331 के उपनियम (1) के अंतर्गत नियम समिति का दूसरा प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

12.06 hrs

**COMMITTEE ON VIOLATION OF PROTOCOL NORMS AND
CONTEMPTUOUS BEHAVIOUR OF GOVERNMENT OFFICERS WITH
MEMBERS OF LOK SABHA (15TH LOK SABHA)**

1st Report

SHRI M. KRISHNASSWAMY (ARANI): Madam, I beg to lay on the Table the 1st Report (Hindi and English versions) of the Committee on Violation of Protocol Norms and Contemptuous Behaviour of Government Officers with Members of Lok Sabha.

12.06 ½ hrs

STANDING COMMITTEE ON RAILWAYS

23rd Report

SHRI T.R. BAALU (SRIPERUMBUDUR): Madam, I beg to present the 23rd Report (Hindi and English versions) of the Standing Committee on Railways on the subject 'Suburban Train Services of Indian Railways, with particular emphasis on Security of Women Passengers'.

12.07 hrs

STANDING COMMITTEE ON COAL AND STEEL

42nd, 46th, and 49th to 51st Reports

SHRI KALYAN BANERJEE (SREERAMPUR): Madam, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) 42nd Report on Action Taken by the Government on the Observations/Recommendations contained in the 31st Report of the Committee on "Review of Allotment, Development and Performance of Coal/Lignite Blocks" pertaining to the Ministry of Coal.
 - (2) 46th Report on Action Taken by the Government on the Observations/Recommendations contained in the 35th Report of the Committee on "Demands for Grants (2013-14)" pertaining to the Ministry of Steel.
 - (3) 49th Report on the Subject, "Coal Pricing and Issues relating to Coal Royalty" pertaining to the Ministry of Coal.
 - (4) 50th Report on the Subject, "Service Conditions of Workers including Contract Workers in CIL and its Subsidiaries" pertaining to the Ministry of Coal.
 - (5) 51st Report on the Subject, "Service Conditions of Workers in Public Sectors Steel Companies" pertaining to the Ministry of Steel.
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12.07 ½ hrs

**STANDING COMMITTEE ON TRANSPORT, TOURISM
AND CULTURE
204th to 209th Report**

श्री महेश जोशी (जयपुर): महोदया, मैं परिवहन, पर्यटन और संस्कृति संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:

1. "भारतीय नागर विमानन प्राधिकरण विधेयक 2013" के बारे में 204वां प्रतिवेदन^{*}
2. संस्कृति मंत्रालय की अनुदानों की मांगों (2013-2014) के बारे में समिति के 192वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 205वां प्रतिवेदन।
3. सड़क परिवहन और राजमार्ग मंत्रालय की अनुदानों की मांगों (2013-2014) के बारे में समिति के 193वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 206वां प्रतिवेदन।
4. पोत परिवहन मंत्रालय की अनुदानों की मांगों (2013-2014) के बारे में समिति के 194वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 207वां प्रतिवेदन।
5. पर्यटन मंत्रालय की अनुदानों की मांगों (2013-2014) के बारे में समिति के 195वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 208वां प्रतिवेदन।
6. नागर विमानन मंत्रालय की अनुदानों की मांगों (2013-2014) के बारे में समिति के 191वें प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्यवाही संबंधी 209वां प्रतिवेदन।

^{*} The Report was presented to the Hon'ble Chairman, Rajya Sabha on 24th January, 2014 and forwarded to the Hon'ble Speaker, Lok Sabha on the same day.

12.08 hrs

**STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES,
LAW AND JUSTICE
67th to 69th Reports**

SHRI S. SEMMALAI (SALEM): Madam, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- (1) 67th Report on Infrastructure Development and Strengthening of Subordinate Courts.
 - (2) 68th Report on Action Taken Replies of Ministry of Personnel, Public Grievances and Pensions on 60th Report of the Committee on Demands for Grants (2012-13) of that Ministry.
 - (3) 69th Report on the Prevention of Corruption (Amendment) Bill, 2013.
-

12.09 hrs

STATEMENTS BY THE MINISTERS

Status of implementation of the recommendations contained in 19th Report on 'Passenger Amenities and Passenger Safety in Indian Railways', pertaining to the Ministry of Railways and 20th Report on Demands for Grants (2013-14), pertaining to the Ministry of Railways. *

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): I beg to lay the Statement on the status of implementation of the recommendations contained in the 19th & 20th Reports of the Parliamentary Standing Committee on Railways in pursuance of the Directive 73A, of the Hon. Speaker, Lok Sabha issued vide Lok Sabha Bulletin Part II dated 1st September, 2004.

The 19th Report of the Committee on 'Passenger Amenities and Passenger Safety in Indian Railways' presented to the Lok Sabha on 22.04.2013 contained 31 recommendations and Action Taken Notes thereon were furnished to the committee on 14.08.2013 in English version and on 18.09.2013 in Hindi version.

The 20th Report of the Committee on 'Demands for Grants 2013-14 of Indian Railways' presented to the Lok Sabha on 22.04.2013 contained 50 recommendations and Action Taken Notes thereon were furnished to the Committee on 29.08.2013 in English version and 18.09.2013 in Hindi version.

Statement showing details of all the recommendations contained in the Reports and implementation status thereof are laid on the Table. Since the statements are voluminous, I request that the same may be taken as read.

... (*Interruptions*)

* Laid on the Table and also placed in Library. See No. LT 10534/15/14 and 10535/15/14

12.10 hrs

**MOTION RE:FIFTY-FOURTH REPORT OF
BUSINESS ADVISORY COMMITTEE**

THE MINISTER OF URBAN DEVELOPMENT AND MINISTER OF
PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): I beg to move the
following:-

“That this House do agree with the 54th Report of the Business
Advisory Committee presented to the House on 5th February, 2014
subject to modification that the recommendation regarding item at
Serial No. 1, already disposed of by the House, be omitted.”

MADAM SPEAKER: The question is:

“That this House do agree with the 54th Report of the Business
Advisory Committee presented to the House on 5th February, 2014
subject to modification that the recommendation regarding item at
Serial No. 1, already disposed of by the House, be omitted.”

The motion was adopted.

... (Interruptions)

12.11 hrs

STATEMENTS BY MINISTERS ...Contd.

(ii) Status of implementation of the recommendations contained in the 247th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2013-14), pertaining to the Department of Science and Technology, Ministry of Science and Technology.*

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (SHRI S. JAIPAL REDDY): I beg to lay the Statement on the status of implementation by the Department of Science and Technology, Ministry of Science and Technology on the recommendations in the Two Hundred Forty seventh (247th) Report of the Departmentally Related Parliamentary Standing Committee on Science and Technology, Environment and Forests regarding Demands for Grants (2013-2014) in pursuance of Direction 73A of the hon. Speaker, Lok Sabha.

The Department Related Parliamentary Standing Committee on Science and Technology, Environment and Forests laid their Two Hundred Forty Seventh (247th) Report on 18th December, 2013 in the Lok Sabha. The present status of implementation is detailed in the appended Annexure which may be allowed to be laid on the Table of the House.

... (Interruptions)

* Laid on the Table and also place in Library . See No. LT No. 10533/15/14.

12.12 hrs

PAPERS LAID ON THE TABLE – Contd.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): On behalf of Shri Pradeep Jain, I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2012-2013.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2012-2013, together with Audit Report thereon.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development, Hyderabad, for the year 2012-2013.

[Placed in Library. See No. LT 10530/15/14]

... (Interruptions)

12.13 hrs**MATTERS UNDER RULE 377 ***

MADAM SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members may personally hand over slips at the Table as per practice.

... (Interruptions)

(i) Need to provide dwelling units under Indira Awaas Yojana to all the eligible landless people belonging to Scheduled Castes and Scheduled Tribes and other categories as prescribed in the Scheme

श्री पन्ना लाल पुनिया (बाराबंकी): इंदिरा आवास योजना भारत सरकार की अत्यंत क्रांतिकारी एवं कल्याणकारी योजना है। इस योजना के अंतर्गत प्रतिवर्ष 30 लाख से अधिक गरीब बेघर लोगों को सिर ढकने के लिए मकान आवंटित किए गए हैं। योजना वर्ष 1985 में प्रारंभ की गई थी और नियमों में यह भी प्रावधान किया गया था कि कुल आवासों के आवंटन में 60 प्रतिशत आवास अनुसूचित जाति/जनजाति के लोगों को आवंटित किए जाएंगे। वर्ष 2002 में बेघर गरीब लोगों की सूची तैयार की गई थी, जिसके आधार पर आज तक इंदिरा आवास आवंटित किए जा रहे हैं। मैं बताना चाहूंगा कि सूची सही नहीं बनी थी, इसमें अमीर लोगों के नाम दर्ज हैं और सबसे अधिक गरीबों को सूची से बाहर रखा गया। सभी गरीब लोगों को सूची में सम्मिलित नहीं किया गया। बहुत जगह वर्तमान सूची के अनुसार अनुसूचित जाति/जनजाति के नाम अवशेष नहीं हैं, जिसकी वजह से अब केवल सामान्य वर्ग के लोगों को आवास आवंटित किए जा रहे हैं, जो नियमों का उल्लंघन है।

मेरा सरकार से अनुरोध है कि तत्काल नई सूची बनाई जानी चाहिए, जिसमें अनुसूचित जाति/जनजाति के सभी भूमिहीन लोगों के नामों का समावेश किया जाए ताकि वास्तविक आवश्यकता के आधार पर इंदिरा आवास सभी पात्र व्यक्तियों को आवंटित हो सके और सभी बेघर लोगों को इसका लाभ मिल सके।

* Treated as laid on the Table.

**(ii) Need to establish a rocket launch centre at Kulasekarapattinam,
Tamil Nadu**

SHRI S.S. RAMASUBBU (TIRUNELVELI): As the frequencies of PSLV and GSLV launches are growing, the need to establish an additional spaceport is continuously arising. It is essential to have strategic, security and safety aspects as the main criteria for rocket launching. Many nations have established spaceports in various locations viz. USA(7), Russia (4), China (3) and Japan (2).

The ideal location for establishing an efficient space transportation system is around equator. Launching away from the equator will reduce the launch capability of the rocket i.e. satellite weight has to be compromised. At present, India is having a rocket launch site in Sathish Dhawan Space Centre Sriharikota (SDSC — SHAR) where already two spaceports are available at latitude of 13.72 N and longitude of 80.23E. Our communication, remote sensing and scientific mission satellites are launched from there. The communication satellites are launched eastwards (GSLV) and the remote sensing/scientific mission satellites (PSLV) are launched towards south. Since the present launch site is located 13.72 N of equator and hence ~ 50 km/hr rotational velocity of earth has to be compensated for all eastward launches (GSLV). This additional 50km/hr velocity requirement for yaw manoeuvring such weights consumes huge amount of propellant. This directly minimizes the weight of the communication satellites or size of the human space capsule. This is really a worrisome scenario where India is having limited launch capabilities and shortage of transponders.

In the case of southward launches (PSLV), the geography of SDSC — SHAR is not a preferable and economic one. To avoid fly over Sri Lanka and avoid the impact of spent stages outside the exclusive economic zone of that country, the launch vehicles are steered towards southeast and again steered towards south to position the satellite in its intended orbit. These manoeuvrings are done in the initial stages where gravity predominantly consumes more

propellant. The loss can be fully avoided by selecting a suitable launch location capable of launching southwards also.

In this scenario, the best alternative location for establishing spaceport is Kulasekarapatinam in Tamil Nadu from where both southward and eastward launches will be perfect and suitable. From here, nearest foreign land is also 200 kms. away and hence range safety is not a major constraint. The weather round the clock is also conducive. The nearest Liquid Propulsion System Centre, Mahendragiri (LPSC(M)) is having sufficient expertise in handling all type of liquid propellants, storage for establishing Test stands and launch pads, etc. Tuticorin airport and port are the major required infrastructural facilities available here.

Keeping in view of above, I humbly urge upon the Union Government to establish country's third rocket launch centre at Kulasekarapattinam, Tamil Nadu at the earliest.

(iii) Need to ban the import of natural rubber

SHRI ANTO ANTONY (PATHANAMATHITTA): I request the Government to kindly stop the import of natural rubber under Open General License (OGL). According to the Rubber Board, India had a stock of 275000 tonnes of rubber until 31 December 2013. Our production during the period from 15 January 2014 to 30 April 2014 would be approximately 200,000 tonnes and the consumption is estimated to be 350,000 tonnes. This shows that our excess stock would be 125000 tonnes of natural rubber by the end of the Financial Year. Our stockpile of natural rubber will be doubled if its import is not blocked. Moreover, rubber import will result in sharp decline of its prices since adequate natural rubber is available in our domestic markets. This will adversely affect Kerala economy as the State accounts for 90 per cent of natural rubber production in the country. Therefore, I request the Government to take urgent steps in this regard.

(iv) Need to provide financial assistance to the people who suffered loss of crops in Odisha due to recent cyclone that ravaged the coastal parts of the State

SHRI HEMANAND BISWAL (SUNDARGARH): On 12th October, 2013 strong storm followed by incessant rain caused havoc in Odisha. The coastal districts were affected by the storm and the districts of Mayurbhanj and Balasore were miserably affected by flood. Again after a week State sustained immense loss due to flash floods. In the Western part of the State Sundargarh District is the worst affected. The standing paddy crops which were to be harvested have been totally damaged. Ground nut and vegetable cultivation got damaged and horticulture badly affected. Almost all the cultivators obtained loan from Banks and Cooperative Societies for this purpose and they are in panic after this loss. In the last three years, 3700 farmers mostly from this region have committed suicide being unable to make repayment of the loan.

So, the Union Government is urged upon to intervene in the matter and direct the State Government for proper assessment of the damages caused and disbursement of fresh loan to cultivators for undertaking agricultural activities.

(v) Need to introduce a new train service from Tuticorin to Chennai

SHRI N.S.V. CHITTHAN (DINDIGUL): Railways are doing commendable service to commuters in our country. They are the cheapest mode of transport to the poor people. That is why passengers prefer train journey from one place to another because they are cheapest and safe. In Tamil Nadu, there is need for the introduction of new trains. May I request the Hon'ble Minister of Railways to introduce a new day time train service from Tuticorin to Chennai as a passenger train with all the unreserved compartments for the benefit of poor people.

(vi) Need to accord approval to the setting up of biogas plant, a project formulated by Kirkee Cantonment Board, Pune, Maharashtra

SHRI SURESH KALMADI (PUNE): The Kirkee Cantonment Board, Pune had formulated a biogas plant project and submitted its detailed project report to the Southern Command Headquarters for approval two years ago. The proposed biogas plant is useful in many ways as it will process at least 5 tonnes of garbage and generate about 400 units of power per day which is enough to illuminate more than 250 street lights. Installation of this plant will enable the Kirkee Cantonment Board to save at least about Rs. 50 thousand per month.

The original estimated cost of this plant was Rs. 50 lakhs only, which due to inordinate delay in required approval has by now escalated upto approximately Rs. 1 crore.

In view of the crucial importance of this project for the people of Kirkee Cantonment Area in terms of sanitation, light arrangement and security, through you, I urge upon the Defence Minister to look into this matter and instruct the authorities concerned to accelerate the process of sanctioning of this biogas plant project.

(vii) Need to set up a Government Body/Authority for proper management of 'Kanwar Mela' during the month of Sravan

श्री राजेन्द्र अग्रवाल (मेरठ): प्रत्येक वर्ष श्रावण मास में विभिन्न प्रदेशों से बड़ी संख्या में श्रद्धालु कांवड़िये हरिद्वार आकर गंगाजल लेते हैं तथा पैदल यात्रा करते हुए शिवरात्रि के पवित्र दिन अपने-अपने गाँव/शहर पहुँचकर देवाधिदेव महादेव का हरिद्वार से लाए गए इस गंगाजल द्वारा अभिषेक करते हैं। इस धार्मिक यात्रा के क्रम में कांवड़िये मेरठ के श्री औधड़नाथ मंदिर तथा बागपत जनपद में श्री पुरा-महादेव मंदिर में भी जलाभिषेक करते हैं। इन कांवड़ियों की संख्या में प्रत्येक वर्ष वृद्धि हो रही है तथा गत वर्ष इनकी अनुमानित संख्या एक करोड़ से भी अधिक थी। हरिद्वार से मेरठ तक का लगभग 135 कि.मी. का मार्ग स्वाभाविक रूप से श्रावण मास की शिवरात्रि के एक सप्ताह पूर्व से इन श्रद्धालु कांवड़ियों से भरा रहता है। प्रतिदिन लाखों की संख्या में इस मार्ग से गुजरने वाले इन कांवड़ियों के भोजन, विश्राम, चिकित्सा आदि की व्यवस्था विभिन्न धार्मिक-सामाजिक संगठन स्वेच्छया सेवाभाव से करते हैं परंतु इस निरंतर बढ़ रहे धार्मिक महा-आयोजन की शासकीय स्तर पर सुनियोजित रूप से व्यवस्था किया जाना बहुत आवश्यक है। क्योंकि यह यात्रा अनेक प्रदेशों विशेषकर उत्तराखंड तथा उत्तर प्रदेश से गुजरती है, इस कारण उपरोक्त व्यवस्था केन्द्र सरकार के स्तर पर ही किया जाना संभव है।

मेरा अनुरोध है कि सरकार इस अत्यंत विशाल धार्मिक आयोजन की समय रहते व्यवस्था करने, यात्रा मार्ग को सुगम व सुविधा पूर्ण करने तथा इसकी सुरक्षा की चिंता करने इत्यादि के लिए कुंभ मेला प्राधिकरण की तरह का एक प्राधिकरण बनाने का कष्ट करें ताकि परस्पर बेहतर तालमेल द्वारा यह आयोजन निरापद रूप से सम्पन्न होता रहे।

**(viii) Need to augment railway facilities at Satna and
Maihar Railway stations in Madhya Pradesh**

श्री गणेश सिंह (सतना): प्रथम श्रेणी का सतना रेलवे स्टेशन पश्चिम-मध्य रेलवे का एक महत्वपूर्ण एवं अत्यंत व्यस्त रेलवे स्टेशन है। इस रेल मार्ग से नॉर्थ एवं पूर्वोत्तर की गाड़ियां साउथ एवं पश्चिम की ओर जाती है।

सतना से गुजरने वाली गाड़ी नं. - 12539/12540, 12545/12546, 12293/12294 जिनका तकनीकी ठहराव तो है किंतु कमर्शियल उपयोग नहीं है जिससे यात्रियों को परेशानी हो रही है। इसी तरह यहां से गुजरने वाली यात्री गाड़ियां - 2792, 2296, 2150, 2321, 1094 जिनमें पहले सभी श्रेणियों में एमरजेंसी कोटा था अब उन्हें बंद कर दिया गया है। इसे पुनः यथावत बहाल किया जाए। सतना रेलवे स्टेशन से 10 हजार यात्रियों का रोज आना-जाना होता है। यह प्रथम श्रेणी का स्टेशन है किंतु यहां महिला प्रतीक्षालय नहीं है और न ही प्रथम श्रेणी का सामान्य प्रतीक्षालय ही मौजूद है। स्टील चेयर भी नहीं है।

जो सुविधाएं प्रथम श्रेणी के रेलवे स्टेशन में होनी चाहिए उन्हें सतना एवं मैहर स्टेशन में तत्काल उपलब्ध कराई जाएं, इसके साथ-साथ मझगवां, चितहरा, सुरहा, जैतवारा, हाटी, तुर्की, जमुनारोड़, वगहाई रोड़, सकरिया कैमा, लगरगवां, उचेहरा, मदनपुर, अमदरा, भुकेही स्टेशनों को प्रदान की गई श्रेणियों के अनुसार समस्त यात्री सुविधाएं उपलब्ध कराई जाएं।

उचेहरा रेलवे स्टेशन से गाड़ियों में माल लदान की सुविधा पुनः उपलब्ध कराई जाए।

(ix) Need to take necessary steps for welfare of weavers of Eastern Uttar Pradesh

श्री भीष्म शंकर उर्फ कुशल तिवारी (संत कबीर नगर): मैं सरकार का ध्यान देश में बुनकरों की खराब आर्थिक हालत की तरफ दिलाना चाहता हूं। उत्तर प्रदेश के पूर्वांचल के जनपदों में बुनकरों के आर्थिक हालात काफी दयनीय है। इसका मुख्य कारण प्रदेश तथा केन्द्रीय सरकार का इनके प्रति नकारात्मक रवैया है। इन बुनकरों को कच्चे माल की उपलब्धता सरकार के द्वारा शून्य है। ये बुनकर कच्चे माल को अपने अल्प साधनों से प्राप्त करते हैं, जिसमें साहूकारों से काफी उँचे ब्याज दर पर ऋण लेना पड़ता है। अगर सरकार के द्वारा इनको ब्याज मुक्त ऋण उपलब्ध कराया जाये तो इनके आर्थिक हालात सुधर सकते हैं तथा कच्चे माल की उपलब्धता सरकार द्वारा कराई जाये एवं तैयार माल को उचित बाजार उपलब्ध कराया जाये, जिससे कि इनको बिचौलियों से मुक्ति दिलाई जा सके ताकि ये अपना तैयार माल उचित दर पर बेच सकें, जिससे इनकी लागत तथा इनका मेहनताना मिल सके, जिससे कि इनकी आर्थिक स्थिति मजबूत हो सके।

सरकार से आग्रह है कि सरकार द्वारा निम्नलिखित बिंदुओं पर बुनकरों के कल्याण हेतु अविलंब जरूर कदम उठाये जाने की आवश्यकता है :

1. बुनकरों हेतु कच्चे माल की उपलब्धता निम्न दर पर कराना।
2. बैंकों द्वारा ब्याज मुक्त ऋण उपलब्ध कराना।
3. तैयार माल का उचित दर पर बाजार उपलब्ध कराना।
4. केन्द्र सरकार द्वारा एकमुश्त आर्थिक सहायता उपलब्ध कराना।
5. निःशुल्क स्वास्थ्य सुविधा उपलब्ध कराना, जिसमें स्वास्थ्य कार्ड जारी करना।
6. बुनकरों के बच्चों को उचित शिक्षा निःशुल्क उपलब्ध कराना, जिसमें भोजन, कपड़ा(यूनिफार्म) किताबें, स्टेशनरी इत्यादि की उपलब्धता शामिल हो।

सरकार से आग्रह है कि उपरोक्त बिंदुओं को सरकार अविलंब ध्यान में रखते हुए सभी संसाधनों को उपलब्ध कराने का कष्ट करें, जिससे कि बुनकरों की आर्थिक स्थिति सुदृढ़ हो सके अथवा बुनकरों के समाज के लुप्त होने का खतरा सुनिश्चित है।

(x) Need to provide adequate security to the Nagarjuna Sagar Dam in Guntur district of Andhra Pradesh

SHRI M. VENUGOPALA REDDY (NARASARAOPET): I wish to bring to the notice of the Government, about the security of Nagarjuna Sagar Dam, Guntur District, Andhra Pradesh. Nagarjuna Sagar Project is the world's largest masonry Dam. There is also Hydro Electric Project. Being prominent Dam, there is need of high level security to safeguard it.

During 2006, Laskhar-e-Taiba operative confessed sending pictures of the Dam as well as the Reservoir to Pakistan's Inter Services Intelligence (ISI). It is learnt that the Dam is now provided with only 74 Special Protection Force men consisting of one Sub Inspector of Police, 18 Head Constables and 55 Constables to guard the Dam and the Andhra Pradesh Power Generation Corporation Limited hires private security personnel to man the Hydro Electric Project. It is further learnt that the Special Protection Force is patently ill-equipped to deal with the threats being posed by terrorist outfits.

During February, 2013 the Superintendents of Police of Guntur and Nalgonda Districts have paid a visit to the Dam, reviewed the security and felt that the security would have to be stepped up and suggested various measures to increase security of the dam.

I feel till now no proper steps have been taken in respect of stepping up of the measures with regard to security of the Dam. I, therefore, request the Hon'ble Minister of Home Affairs to furnish the information regarding the security now being provided to the Dam both from the side of Central and State Governments to protect the Dam from the threat of Inter Services Intelligence (ISI), Naxals etc.

Finally, please provide CISF security immediately.

(xi) Need to formulate and implement a comprehensive scheme for providing safe and clean drinking water in Buxar and Bhojpur districts in Bihar

श्री जगदानंद सिंह (बक्सर): बिहार प्रदेश में गंगा के किनारे बसे इलाके प्रदूषित जल की समस्या से जूझ रहे हैं। मुख्य रूप से बक्सर जिला तथा भोजपुर जिला की बड़ी आबादी समस्या ग्रस्त है। भू-गर्भीय जल में आर्सेनिक की मात्रा तय सीमा से सैंकड़ों गुना अधिक मौजूद रहने के कारण अपंग बच्चे पैदा हो रहे हैं तथा लोग रोगग्रस्त होते जा रहे हैं। ऐसा इसलिए हुआ है कि गंगा के प्रवाह में आई कमी के कारण भूगर्भीय पानी का स्तर घटता जा रहा है जिससे घुलनशील हानिकारक पदार्थ की औसत मात्रा बढ़ गई है। भू-गर्भीय जल के स्तर को बढ़ाने के लिए वर्षा जल से रीचार्ज हेतु केन्द्रीय सहायता से सैंकड़ों कुओं के निर्माण की योजना चलाई गई लेकिन अनियमितताओं के चलते एक भी कुआँ पूरा नहीं हो सका। नतीजा स्वरूप हानिकारक तत्व की औसत मात्रा में कोई कमी नहीं हो पाई है। गहरे चापाकल लगाने की केन्द्रीय सहायता का भी कार्यान्वयन नहीं हो पा रहा है।

गंगा नदी से स्वच्छ जल की आपूर्ति हेतु महत्वाकांक्षी योजना गत कई वर्षों से चल रही है मगर प्रगति नगण्य है अर्थात् एक भी टोले या गांव को पानी की आपूर्ति इस योजना से आज तक न होना लापरवाही को दर्शाता है। भविष्य में कब तक पानी मिलेगा कोई संभावना नजर नहीं आ रही है। इस त्रासदी से आबादी को बचाने के लिए स्वच्छ गंगा जल या भू-गर्भीय जल मिले यही एक रास्ता है।

मैं केन्द्रीय सरकार से मांग करता हूँ कि राष्ट्र के इस भू-खंड वासियों के हालात में सुधार हेतु स्वयं पहल करे तथा राज्य सरकार के सहयोग से एक वृहत समेकित योजना स्वच्छ जल प्रदान करने हेतु बनाए तथा कार्यान्वित कराए।

(xii) Need to review Central Government notification based on Madhav Gadgil Committee report on Western Ghats

SHRI JOSE K. MANI (KOTTAYAM): I wish to convey the widespread resentment of the people of Kerala over the reported recommendations of the Madhav Gadgil Committee on conservation of the ecological character of the Western Ghats. The report is utopian and does not factor in unique demographic pattern of the communities settled along the Western Ghat region in Kerala.

The Gadgil Committee has classified 14 taluks in Kerala as falling within extremely fragile ecological zone. Building of dams, power generation units above 10 MW, mining and even cultivation using chemical fertilisers and pesticides are not to be permitted in these zones.

Whereas settlement above 500 mtrs altitude are included in the ecological vulnerable zones in Tamil Nadu, the Gadgil Committee has specified an altitude of only 150 mtrs and above for such areas to be included in the fragile zone in Kerala. This is highly discriminatory as most of the agrarian communities in the state, settled along Western Ghat areas are small farmers with holding of less than 2 acres of arable land and it would be a travesty of justice to deny them the advantage of advanced tools of productivity like chemical fertilisers and pesticides.

Kerala feels that ecological observation need not be at the cost of bare sustenance of livelihood of the masses. I urge upon the Government to take remedial steps in this regard.

MADAM SPEAKER: The House stands adjourned to meet tomorrow, the 7th February, 2014 at 11.00 a.m.

12.13 ½ hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Friday, February 7, 2014/Magha 18, 1935 (Saka).*
